

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
AHMEDABAD BENCH
~~XXXXXX XXXXXXXX XXXXXXXX~~

O.A. No. 31 OF 1991 ~~XXX~~

DATE OF DECISION 3-6-1991

General Workmen's Union, Petitioner

Mrs. K.V. Sampat, Advocate for the Petitioner(s)

Versus

Union of India & Ors. Respondents

Mr. N.S. Shevde, Advocate for the Respondent(s)

CORAM :

The Hon'ble Mr. M.M. Singh, Administrative Member.

The Hon'ble Mr. S.Santhana Krishnan, Judicial Member.

1. Whether Reporters of local papers may be allowed to see the Judgement? *Ys*
2. To be referred to the Reporter or not? *Mo*
3. Whether their Lordships wish to see the fair copy of the Judgement? *Mo*
4. Whether it needs to be circulated to other Benches of the Tribunal? *Mo*

General Workmen's Union, Godhra,
a Trade Union Registered under
the Indian Trade Unions Act-1926
having its office at 406-B Gl.Rly
colony through its Hon:Secretary
Jitendrakumar Karsondas Ved,
Residing at Gl.Rly Yard Colony,
At PO : Godhra - 389 001.
Dist: Panchmahals Gujarat State. Applicants.

(Advocate: Mrs. K.V. Sampat)

Versus.

1. Union of India represented by the Additional General Manager, Rly Electrification, Having his office at Old Loco Shed, Rly Yard, Allahabad (U.P.)
2. Chief Project Manager, Rly Electrification, Rly Yard, Pratapnagar, Vadodara.
3. Secretary to Government of India Ministry of Labour, Central Secretariat, New Delhi by Shri Hari Singh, Desk Officer, Dest IIB or his successor in office Ministry of Labour Govt. of India New Delhi.
4. Assistant Labour Commissioner(Central) Govt. of India, Ministry of Labour, Karnavati Society, Usmanpura, Ahmedabad. Respondents.

(Advocate: Mr. N.S. Shevde)

ORAL ORDER

O.A.No.31/91

Date: 3-6-1991.

Per: Hon'ble Mr. M.M. Singh, Administrative Member.

Counsel for the applicant not present.

Mr. N.S. Shevde, learned counsel for the respondents present.

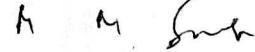
Mr. Shevde

2. Invites our attention to application dated 18.3.1991 filed by Mr. Jitendrakumar K. Ved, Hon: Secretary, General Workmen's Union, Railway Colony, Godhra to the effect that the respondents, Union

has made necessary reference of matters involved to the Industrial Tribunal, Ahmedabad for adjudication and therefore the applicant has sought permission to withdraw the Original Application without any order as to cost.

3. In view of the above, the applicant is allowed to withdraw the application. The application is withdrawn. There is no order as to costs.


(S. Santhana Krishnan)
Judicial Member.


(M.M. Singh)
Admn. Member

ttc.